

published in Gazette of India dated the 4th December, 1978 regarding the continuance of control over the management of M/s. Abrasives and Castings Limited, Calcutta under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-3205/78].

ANNUAL REPORT OF HINDUSTAN AERONATICS LTD., BANGALORE FOR 1977-78 WITH A STATEMENT re. REVIEW THEREON

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) Annual Report of the Hindustan Aeronatics Limited, Bangalore, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid. [Placed in Library. See No. LT-3206/78].

STATEMENT re. WITHDRAWAL OF ADVANCE FROM CONTINGENCY FUND OF INDIA FOR EXPENDITURE ON CLEARANCE OF CANE ARREARS ETC. OF SUGAR MILLS TAKEN OVER BY GOVERNMENT

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): I beg to lay on the Table a statement (Hindi and English versions) regarding withdrawal of an advance from the Contingency Fund of India for meeting the expenditure towards clearance of cane arrears, working capital etc. in respect of undertakings taken over under the Sugar Undertakings (Taking Over of Management) Ordinance, 1978. [Placed in Library. See No. LT-3207/78].

DRUGS AND COSMETICS (2ND AND 4TH AMENDMENT) RULES, 1978

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 38 of the Drugs and Cosmetics Act, 1940:—

(i) The Drugs and Cosmetics (Second Amendment) Rules, 1978, published in Notification No. G.S.R. 930 in Gazette of India dated the 22nd July, 1978, together with a corrigendum there to published in Notification No. G.S.R. 1261 in Gazette of India dated the 21st October, 1978.

(ii) The Drugs and Cosmetics (Fourth Amendment) Rules, 1978, published in Notification No. G.S.R. 1140 in Gazette of India dated the 16th September, 1978. [Placed in Library. See No. LT-3208/78].

REPORT OF COMPTROLLER AND AUDITOR GENERAL OF INDIA FOR 1978—UNION GOVERNMENT (COMMERCIAL)—PART II—TANNERY AND FOOTWEAR CORPORATION OF INDIA LTD. AND ANNUAL REPORT OF NATIONAL INSURANCE CO. LTD., CALCUTTA FOR 1977 WITH STATEMENT re. REVIEW THEREON (ND NOTIFICATION EXEMPTING SPORTS TEAMS ETC. PARTICIPATING IN INTERNATIONAL COMPETITIONS, FROM FOREIGN TRAVEL TAX

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): Sir, on behalf of Shri Zulfikarulla, I beg to lay on the Table:

(1) A copy of the Report (Hindi and English versions) of India for the Comptroller and Auditor General of the year 1978—Union Government (Commercial)—Part II—tannery and Footwear Corporation of India Limited, under article 151 (1) of the Constitution. (Placed in Library. See No. LT—32.9/78)]

(2) A copy each of the following papers (Hindi and English versions)

under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Annual Report of the National Insurance Company Limited, Calcutta, for the year ended 31st December, 1977 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement explaining that Government are in agreement with the above Report and therefore no separate Review on the working of the Company is being laid. [Placed in Library. See No. LT-3210/78].

(3) A copy of Notification No. G.S.R. 583(E) (Hindi and English versions) published in Gazette of India dated the 19th December, 1978 together with an explanatory memorandum exempting members of sports teams and coaches accompanying such teams when performing an international journey for taking part in international sports competitions, tournaments or championships from the payments of Foreign Travel Tax, under section 51 of the Finance (No. 2) Act, 1971. [Placed in Library. See No. LT-3211/78].

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES

SHRI PABITRA MOHAN PRADHAN (Deogarh): Sir, I beg to lay on the Table Minutes of the Twenty-fourth to Twenty-sixth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

14.12 hrs.

PUBLIC ACCOUNTS COMMITTEE
Hundred and Fifth, Hundred and Eighth and Hundred and Ninth Reports.

SHRI ASOKE KRISHNA DUTT (Dum Dum): I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee.

(1) Hundred and Fifth Report on Action Taken by Government on the recommendations of the Public Accounts Committee contained in the Fourteen-Report on Telephone Exchanges.

(2) Hundred and Eighth Report on paragraph three of the Advance Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government, (Civil), relating to Cash Assistance for export of Absorbent Cotton.

(3) Hundred and Ninth Report on paragraph Ten of the Report of the Comptroller and Auditor General of India for the year 1976-77, Union Government (Defence Services) relating to Production of vehicles in Ordnance Factories.

ESTIMATES COMMITTEE

TWENTY-THIRD AND TWENTY-FIFTH REPORTS

SHRI K. P. UNNIKRISHNAN (Badagara): I beg to present the following reports (English and Hindi versions) of the Estimates Committee:

(1) Twenty-third Report on the Ministry of Information and Broadcasting—Directorate of Advertising and Visual Publicity.

(2) Twenty-fifth Report on action taken by Government on the recommendations contained in the Twenty-second Report of the Estimates Committee on the Ministry of Finance—Demands of Grants (General)—Revision of Works Schedules.